

Kingdom, Beirut, Bahrein, France
and Switzerland.

Shri Ranga (Chittoor): He is very
clever.

Mr. Speaker: Any other signatory?
Prof. D. C. Sharma.

Shri D. C. Sharma (Gurdaspur):
The statement which the hon. Min-
ister has given is culled from the offi-
cial sources which are inclined to
deny a thing like this. Moreover, he
has relied upon the evidence which
he has collected from Karachi and
other places. May I know if Karachi
and other airports will be in a posi-
tion to give us any information
about these smugglers specially when
our relations with them are such
which everybody knows? I want to
ask this from the hon. Minister.
When 20 per cent of the crime in
Delhi is only detected, why is it that
he is relying upon the routine infor-
mation and he is not depending upon
the first-hand information which
came to him from other sources?
The statement is only to deny the
violation of air space of our country
by an aircraft which is itself being
smuggled.

श्री बड़े (खारगोन): श्री मंत्री जी ने
कहा कि हरने गांव में प्लेन देखा गया।
हरने गांव और मुरुड में केवल दो मील का
अन्तर है।

अध्यक्ष महोदय: क्या आप भी वहां के
रहने वाले हैं?

श्री बड़े: मैं मुरुड का रहने वाला हूँ।

मैं जानना चाहता हूँ कि क्या मुरुड और
हरने के बीच में सरकार ने पुलिस या सी
आई डी लगायी है या कोई ऐसा इन्ति-
जाम किया है कि वहां लोग गोल्ड बास
न गिराने पावें।

Shri Nanda: Arrangements are being
made now.

Mr. Speaker: Papers to be laid on
the Table.

Shri B. S. Murthy.

श्री ए० सा० द्विवेदी (हमीरपुर): मैंने
एक कालिग प्रॉटेशन का नोटिस दिया था।
एक भादमी का प्राण अस्पताल में जा रहा
है।

अध्यक्ष महोदय: आप रोज मुनते हैं प्रीर
फिर भी इस तरह खड़े हो कर कहते हैं।
आपने लिखा है, मैं उसे देखूंगा। आप
इस तरह खड़े हो कर न कहें।

श्री ए० सा० द्विवेदी: मुझे उत्तर नहीं
मिला।

अध्यक्ष महोदय: इस वक्त जब मैं
कालिग प्रॉटेशन नोटिस पर चल रहा हूँ
तो आप को उत्तर नहीं मिल सकता।

Shri Hem Barua: By the time it is
admitted, the patient might be dead.

Mr. Speaker: Not more than half
an hour should be allowed for this
purpose ever day.

Papers to be laid on the Table.

12.52 hrs

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE KERALA PANCHAYATS ACT, 1960.

The Deputy Minister in the Minis-
try of Community Development and
Cooperation (Shri B. S. Murthy);
I beg to lay on the Table a copy each
of the following Notifications under
sub-section (3) of section 130 of the
Kerala Panchayats Act, 1960, read
with clause (c) (iv) of the Procla-
mation dated the 24th March, 1965,
issued by the Vice-President discharg-
ing the functions of the President, in
relation to the State of Kerala:—

(i) S.R.O. 64/65 published in
Kerala Gazette dated the 16th

[Shri B. S. Murthy]

February, 1965, making certain amendments to the Kerala Panchayats (Slaughter House and Meat Stall) Rules, 1964.

(ii) S.F.O. 153/65 published in Kerala Gazette dated the 6th April, 1965 making a certain amendment to the Kerala Panchayats (Disposal of unclaimed deal bodies) Rules, 1964. [Placed in Library. See No. LT-4676/65].

**FOOD CORPORATIONS (AMENDMENT)
RULES, 1965.**

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): I beg to lay on the Table a copy of the Food Corporations (Amendment) Rules, 1965, published in Notification No. G.S.R. 1144 dated the 3rd August 1965, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-4677/65].

**ANNUAL ACCOUNTS OF THE KHADI
AND VILLAGE INDUSTRIES COMMISSION
FOR THE YEAR 1963-64 TOGETHER WITH
THE AUDIT REPORT THEREON.**

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): I beg to lay on the Table a copy of Annual Accounts of the Khadi and Village Industries Commission for the year 1963-64 along with the Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956. [Placed in Library. See No. LT-4678/65].

12.53 hrs.

**DEMANDS FOR SUPPLEMENTARY
GRANTS (RAILWAYS),
1965-66.**

The Minister of Railways (Shri S. K. Patil): I beg to present a State-

ment showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1965-66.

**GOVERNMENT (LIABILITY IN
TORT) BILL***

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): I chayan (DDisposal of unclaimed a Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith."

The motion was adopted.

Shri Jaganatha Rao: I introduce the Bill.

**FINANCE (No. 2) BILL, 1965—
contd.**

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri T. T. Krishnamachari on the 30th August, 1965, namely:—

"That the Bill further to amend certain laws relating to direct taxes, to provide for voluntary disclosure of income, to increase or modify duties of customs on certain goods imported into India and to increase or modify and to impose duties of excise on certain goods produced or manufactured in India, be taken into consideration."

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